

**Central Administrative Tribunal
Principal Bench**

OA No.4494/2014

New Delhi, this the 28th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

S. Prabhakara Rao,
Aged 50 years,
S/o Jagannaikulu,
Working as Health Education Officer
(Sanitation) in the Central Health Education
bureau(CHEB),
Kotla Road, New Delhi-110002, under the administrative
control of Dte. General of Health Services,
Ministry of Health & Family Welfare, Govt. of India.

...Applicant

(None)

Versus

1. Secretary to the Govt. of India,
Department of Personnel & Training (DOP&T),
New Delhi.
2. Secretary to the Govt. of India,
Ministry of Health & Family Welfare,
Nirman Bhavan, New Delhi-110011.
3. Director General of Health Services,
Nirman Bhavan, New Delhi-110011.
4. Director,
Central Health Education Bureau (CHEB),
Kotla Road,
New Delhi-110002.

...Respondents

(By Advocate : Shri Rohit Sehrawat for Shri Rajeev Kumar)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

This OA is filed claiming several facets of relief
regarding extension of benefit of MACP Scheme to the

next higher scale of pay or in terms of the pay scale, attached to next higher post, to the applicant. The case underwent several stages, and on 10.05.2016, it was observed by the Tribunal that the relief, as claimed in this OA, was pending adjudication before the Hon'ble Supreme Court. In that view of the matter, the present OA was adjourned *sine die*.

2. Though almost three years have elapsed, the parties have not informed this Tribunal as to what developments have taken place in the matter. Be that as it may, once the subject matter of this OA is pending adjudication before the Hon'ble Supreme Court, it is natural that the applicant can get the same relief as may be directed by the Hon'ble Supreme Court.

3. We, therefore, dispose of the OA directing that the applicant shall be entitled to the same rights and reliefs as the Hon'ble Supreme Court may direct. We leave it open to the applicant to make necessary representation in this behalf to the respondents, if any relief is granted in the matter pending before the Hon'ble Supreme Court.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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